

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item No. 40
CP No. 71/Chd/CHD/2019**

**Under Sections 241 & 242 of the
Companies Act, 2013**

In the matter of:-

Arvind Pathania

...Petitioner

Vs.

Biopact Healthcare Pvt. Ltd. & Ors.

...Respondents

Present through Video Conferencing:

Ms. Pridhi Singla, Advocate, proxy counsel for Mr. Nahush Jain, Advocate for the petitioner.

Ms. Meenakshi Gupta, Advocate, proxy counsel for Mr. Aditya Grover, Advocate for the respondent Nos. 1 to 4.

Respondent No. 5 proceeded *ex parte* vide order dated 29.03.2022.

Respondent No. 6 already deleted from the array of respondents (vide order dated 06.09.2019).

The written submissions have been filed by learned counsel for respondent Nos. 1 to 4 vide Diary No. 00836/01 dated 12.08.2022. The same is taken on record. A date is requested by learned counsel for that petitioner that rejoinder has been e-filed but hard copy of the same could not be filed. Let the same be filed in the Registry within one week with a copy in advance to the counsel opposite. In the meantime, learned counsel for the petitioner is directed to file the short written submissions alongwith supporting case law(s), if any, at least one week before the next date of hearing with a copy in advance to the counsel opposite. The matter be listed on 30.01.2023 for arguments.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

December 01, 2022

YP